

COMMITTEE ON SUBORDINATE LEGISLATION**(2023-2024)****(SEVENTEENTH LOK SABHA)****THIRTY SECOND REPORT****MINISTRY OF TEXTILES**

Infirmities in the "Protective Textiles (Quality Control) Order, 2022
[S.O.1707(E)]".

(PRESENTED TO LOK SABHA ON (18.12.2023))

**LOK SABHA SECRETARIAT
NEW DELHI
DECEMBER, 2023/ AGRAHAYANA 1945 (SAKA)**

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C O N T E N T S

Page No.

COMPOSITION OF THE COMMITTEE..... (ii)

INTRODUCTION..... (iii)

REPORT

Report Protective Textiles (Quality Control) Order, 2022 dated 12.04.2023 [(S.O. 1707E)] 1-5

ANNEXURES

I Protective Textiles (Quality Control) Order, 2022 dated 12.04.2023 [(S.O. 1707E)] 6-9

II Protective Textiles (Quality Control) Amendment Order, 2022[(S.O. 2332 (E)] dated 26.05.2023 10-11

III Ministry of Law and Justice OM NO. 4(3)/20212-L.I. dated 29.06.2012 12-13

APPENDICES

I Summary of Observations/ Recommendations made by the Committee. 14-16

II Extract from Minutes of the Sitting of the Committee on Subordinate Legislation (2023-24) held on 23.11.2023. 17-18

III Extract from Minutes of the Sitting of the Committee on Subordinate Legislation (2023-24) held on 14.12.2023. 19-20

MEMBERS OF THE COMMITTEE ON SUBORDINATE LEGISLATION
(2023-2024)

Shri Balashowry Vallabhaneni Chairperson

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3. Shri Pinaki Mishra
4. Dr. Pritam Gopinath Rao Munde
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SECRETARIAT

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| 3. | Shri Maya Ram | - | Deputy Secretary |
| 4. | Smt. Vandana Pathania Guleria | - | Under Secretary |

INTRODUCTION

I, the Chairperson, Committee on Subordinate Legislation having been authorised by the Committee to submit the Report on their behalf, present this Thirty-second Report.

2. This matters covered by this Report were considered by the Committee on Subordinate Legislation at their sitting held on 23.11.2023.

3. The Committee considered and adopted this Report at their sitting held on 14.12.2023.

4. For facility of reference and convenience, Observations/ Recommendations of the Committee have been printed in thick type in the Part-II of the Report.

5. The Extracts of the Minutes of the Sitting of the Committee (2023-24) relevant to this Report are brought out in Appendix-II & Appendix-III of the Report.

New Delhi;
14 December,2023
23 Agrahayana,1945 (Saka)

BALASHOWRY VALLABHANENI
Chairperson,
Committee on Subordinate Legislation

REPORT
PART - I

The Protective Textiles (Quality Control) Order, 2022 (SO 1707E).

The Protective Textiles (Quality Control) Order, 2022 was published in the Gazette of India, Extraordinary dated 12.04.2023 [S.O.1707 (E)] (Annexure-I). The Order was scrutinized in accordance with the laid down norms and various Recommendations made by the Committee on Subordinate Legislation. On scrutiny of the aforesaid Order, some infirmities were observed and the Ministry of Textiles was requested to furnish their comments on the same. The infirmities pointed out and the comments furnished by the Ministry are reproduced in the succeeding paragraphs:-

2. It was observed that the Short title and the Commencement clause of the above Order reads as under:-

(1) This Order may be called the Protective Textiles (Quality Control) Order, 2022.

(2) It shall come into force on the 180 days after its publication in the Official Gazette.

A. Infirmity in the Commencement Clause:-

3. On scrutiny of the Order, it was observed that in the Commencement clause of the Order, in place of giving a specific date on which the 'Order' shall come into force, the words - 'it shall come into force on 180 days after its publication in the Official Gazette' had been mentioned. The Ministry was thus asked *vide* this Secretariat OM dated 12.05.2023 to clarify, why a specific date cannot be mentioned in the Commencement clause in place of 180 days, so as to make it more specific and transparent.

4. In response, the Ministry of Textiles *vide* their OM dated 30.05.2023 submitted as under:-

"The Observations of the Committee with regard to The Protective Textiles (Quality Control) Order, 2022 dated 12.04.2023 have been noted by the Ministry, and the Ministry has issued necessary Amendment Order in this regard."

5. On perusal of the reply furnished by the Ministry it was noted that the Ministry of Textiles has issued the Protective Textiles (Quality Control) Amendment Order, 2022 [S.O. 2332(E)] dated 26.05.2023 (Annexure-II) whereby in place of 180 days in Sub-Paragraph (2) of the Commencement clause of the Protective Textiles (Quality Control) Order, 2022, the Ministry have mentioned as under:-

"(2) this Order shall come into force on the 7th October, 2023."

6. **The Committee note that, the Protective Textiles (Quality Control) Order, 2022 was published in the Extraordinary Gazette, Part II, Section 3(ii) dated 12.04.2023. On scrutiny of the Order, it was observed that, in the Commencement Clause of the Order, instead of giving a specific date for its commencement, the Order mentioned that, 'it shall come into force on the 180 days after its publication in the Official Gazette'. The Committee were of the view that, absence of a specific date in the Commencement clause may create confusion, especially for some moderately educated persons about the exact date from which the provisions made in the Order will be applicable. It was, thus, felt that if a specific date is mentioned, it will avoid scope of any confusion and litigation. In order to seek clarification on this, the said matter was referred to the Ministry of Textiles for furnishing their comments.**

7. It may be noted that, on being pointed out, the Ministry of Textiles in their reply dated 30.05.2023 submitted that, they have noted the Observations made by the Committee and notified the Amendment Order in this regard on 26.05.2023. For commencement of the provisions notified *vide* Order dated 12.04.2023, in the Amendment Notification, the Ministry replaced the words - "in place of 180 days" by "this Order shall come into force on the 7th October, 2023".

8. The Committee, thus, while expressing satisfaction, direct the Ministry to ensure that, as far as possible, Rules /Orders should be self-contained and

should avoid use of vague expressions, whose form or purport require further elucidation to avoid unnecessary confusion and misinterpretation, especially on account of deciding the date from which the provisions will be made effective. The Committee, therefore, recommend that while framing Rules/Orders, it should always be expedient on the part of the Ministry to be unequivocal and a clear date, with effect from which, the provisions of an Order shall come into effect should always be mentioned in an Order to be more specific and transparent.

B. Infirmity in the Short Title -

9. On scrutiny of the Short title of the Protective Textiles (Quality Control) Order, 2022 which was published in the Official Gazette on 12.04.2023, it was noticed that the Year in the Short Title does not tally with the year in which the Order was published in the Extraordinary Gazette. It can be seen that the Order has been notified in the Extraordinary Gazette on 12.04.2023, whereas the year mentioned in the Short Title of the Order is 2022.

10. It is further observed that, the Short title of the Amendment Order notified *vide* [S.O. 2332(E)] dated 26 May, 2023 also reads as, 'This Order may be called the Protective Textiles (Quality Control) Amendment Order, 2022'. Thus, again the year in the Short title does not tally with the year of publication in the Official Gazette.

11. The Committee may, like to draw attention of the Ministry of Textiles to the oft repeated Recommendation made by the Committee that the year in the Short Title should invariably be in conformity with the 'year' of their publication in the Gazette of India so as to facilitate easy location of such 'Statutory Orders', especially in locating the Rules and Regulations from year-wise lists.

12. The Committee may also like to draw the attention of the Ministry towards the Recommendation made by the Committee, way back in 1972, when the Committee, in their Fifth Report of the Fifth Lok Sabha, while taking a serious view of the recurrence of such errors, had desired that the Legislative Department of the Ministry of Law and Justice should, in consultation with the Government of India Press, devise some procedure for making changes in the

year of the Short title, especially in case of the Rules, which are sent by the Ministries towards the end of Year for Publication and get published in the next corresponding Year. Accordingly, the Ministry of Law and Justice had issued instructions to the Directorate of Printing and all Ministries/Departments of Central Government *vide* their OM No. 4(3)/2012-L.I. dated 29.06.2012 (Annexure-III). Since then the Committee have many times reiterated this Recommendation.

13. It is, however, observed that the Ministry of Textiles, did not strictly adhere to the above Recommendation of the Committee in this regard as both the Notifications issued by the Ministry have mentioned the year 2022 in the Short title, whereas both the Notifications have been published in the Gazette of India in the year 2023. The Committee therefore may like to, draw attention of the Ministry towards the fact that, with the change in the manner of publishing Gazette Notifications from analog to digital, the precise time and year when the Gazette is published in the electronic mode assumes significance. The Committee, therefore, desire that the Ministry of Law and Justice (Legislative Department) should once again issue suitable instructions to the Department of Publication in the Ministry of Housing and Urban Affairs and all the Ministries/Departments of Government of India for making consequential changes in the year of the Short title of such cases and avoid occurrence of such infirmities in the Rules, Regulations, Bye-laws etc. in future.

14. Under the circumstances, the Committee, also recommend the Ministry of Textiles to scrupulously follow the oft repeated Recommendations of the Committee while framing Rules in future. The Committee also draw attention of the Ministry, to another oft repeated Recommendation of the Committee, as per which, a Corrigendum should be issued within 30 days from the date of publication of the Notification in Official Gazette, in cases where discrepancy in the year of the Publication occurs. The Committee, therefore, recommend that the Ministry to issue a Corrigendum within the specified time frame, rectifying the error in the Short Title of both the Notifications under reference.

The Committee may like to be apprised of the conclusive action taken in the matter.

New Delhi;
14 December, 2023
23 Agrahanaya, 1945 (Saka)

BALASHOWRY VALLABHANENI
Chairperson,
Committee on Subordinate Legislation



भारत का राजपत्र
The Gazette of India

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असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
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वस्त्र मंत्रालय

आदेश

नई दिल्ली, 10 अप्रैल, 2023

का.आ. 1707(अ).—भारतीय मानक ब्यूरो अधिनियम, 2016 (2016 का 11) की धारा 17 और धारा 25 के उप-खंड (3) के साथ पठित धारा 16 के उप-खंड (1) और (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केंद्र सरकार की राय है कि ऐसा करना लोकहित में आवश्यक है और भारतीय मानक ब्यूरो से परामर्श करने के बाद, एतद्वारा निम्नलिखित आदेश करती है, अर्थात्:-

- संक्षिप्त नाम और प्रारंभ-** (1) इस आदेश का संक्षिप्त नाम प्रोटेक्टिव टेक्सटाइल्स (गुणवत्ता नियंत्रण) आदेश, 2022 है।
(2) यह सरकारी राजपत्र में इसके प्रकाशन की तारीख के 180 दिवस पश्चात लागू होगा।
- प्रयोज्य-** यह आदेश, इस आदेश के साथ संलग्न अनुसूची के कॉलम (2) में विनिर्दिष्ट माल या वस्तुओं के संबंध में लागू होगा, लेकिन यह निर्यात से संबंधित माल या वस्तुओं पर लागू नहीं होगा।
- मानक चिह्न का अनिवार्य उपयोग** - उक्त अनुसूची के कॉलम (2) में निर्दिष्ट माल या वस्तु तत्संबंधी कॉलम (3) में विनिर्दिष्ट तदनुरूपी भारतीय मानक के अनुरूप होंगे और उन पर भारतीय मानक ब्यूरो (अनुरूपता निर्धारण) विनियम, 2018 की अनुसूची-11 की योजना-1 के अनुसार ब्यूरो की अनुमति के तहत मानक चिह्न लगे होंगे।
- प्रमाणन और प्रवर्तन प्राधिकारी** - ब्यूरो उक्त अनुसूची के कॉलम (2) में निर्दिष्ट माल या वस्तुओं का प्रमाणन और प्रवर्तन प्राधिकारी होगा।
- उल्लंघन के लिए शास्ति** - जो भी व्यक्ति इस आदेश के उपबंधों का उल्लंघन करेगा, भारतीय मानक ब्यूरो अधिनियम, 2016 (2016 का 11) के उपबंधों के अनुसार दंडनीय होगा।

2423 GI/2023

(1)

अनुसूची

क्र.सं.	माल या वस्तु	भारतीय मानक (आईएस)	भारतीय मानक का शीर्षक
(1)	(2)	(3)	(4)
1	कर्टेस और ड्रेप्स	आईएस 15741 : 2007	टेक्सटाइल्स - कर्टेस और ड्रेप्स के प्रज्वलन का प्रतिरोध - विशिष्टता
2	गैर-घरेलू फर्नीचर के लिए प्रयुक्त अपहोल्स्टर्ड कंपोजिट्स	आईएस 15768 : 2008	टेक्सटाइल्स - गैर-घरेलू फर्नीचर के लिए प्रयुक्त अपहोल्स्टर्ड कंपोजिट्स के प्रज्वलन का प्रतिरोध - विशिष्टता
3	अग्निशामकों के लिए सुरक्षात्मक वस्त्र	आईएस 16890 : 2018	टेक्सटाइल्स - अग्निशामकों के लिए सुरक्षात्मक वस्त्र - विशिष्टता
4	अग्निशामकों के लिए सुरक्षात्मक दस्ताने	आईएस 16874 : 2018	टेक्सटाइल्स - अग्निशामकों के लिए सुरक्षात्मक दस्ताने - विशिष्टता
5	गर्मी के संपर्क में आने वाले औद्योगिक श्रमिकों के लिए सुरक्षात्मक वस्त्र	आईएस 15748 : 2022	टेक्सटाइल्स - गर्मी के संपर्क में आने वाले औद्योगिक श्रमिकों के लिए सुरक्षात्मक वस्त्र (अग्निशामकों और वेल्डरों के वस्त्रों को छोड़कर)
6	सीमित लौ फैलाने वाली सामग्री और ताप और लौ से सुरक्षा प्रदान करने वाली सामग्री असेम्बलीज़ से बने वस्त्र	आईएस 15742 : 2007	टेक्सटाइल्स - सीमित लौ फैलाने वाली सामग्री और ताप और लौ से सुरक्षा प्रदान करने वाली सामग्री असेम्बलीज़ से बने वस्त्रों की आवश्यकताएं - विशिष्टता
7	हार्ड विजिबिलिटी चेतावनी वाले वस्त्र	आईएस 15809 : 2017	हार्ड विजिबिलिटी चेतावनी वाले वस्त्र - विशिष्टता (पहला संशोधन)
8	वेल्डिंग और संबद्ध प्रक्रियाओं में उपयोग के लिए सुरक्षात्मक वस्त्र	आईएस 16655 : 2017	टेक्सटाइल्स - वेल्डिंग और संबद्ध प्रक्रियाओं में उपयोग के लिए सुरक्षात्मक वस्त्र
9	टैक्टाइल 3 प्वाइंट स्लिंग	आईएस 16725 : 2018	टेक्सटाइल्स - टैक्टाइल 3 प्वाइंट स्लिंग सार्वभौमिक - विशिष्टता
10	विघटनकारी पैटर्न नायलॉन - 66 से बने गोला-बारूद और हथगोले के लिए पाउच	आईएस 16726 : 2018	टेक्सटाइल्स - विघटनकारी पैटर्न नायलॉन 66 से बने गोला-बारूद और हथगोले के लिए पाउच - विशिष्टता
11	बुलेट प्रतिरोधी जैकेट्स	आईएस 17051 : 2018	टेक्सटाइल्स - बुलेट प्रतिरोधी जैकेट्स - प्रदर्शन की आवश्यकताएं
12	वाटर प्रूफ बहुउद्देशीय रेन पोंचो	आईएस 17286 : 2019	टेक्सटाइल्स - बाइवैक के रूप में परिवर्तनीयता के साथ वाटर-प्रूफ बहुउद्देशीय रेन पोंचो - विशिष्टता

नोट : अनुसूची के प्रयोजनों के लिए, यह स्पष्ट किया जाता है कि भारतीय मानक ब्यूरो अधिनियम, 2016 (2016 का 11), की धारा 2 के खंड (17) के प्रावधानों के अनुसार समय-समय पर ब्यूरो द्वारा स्थापित और प्रकाशित भारतीय मानकों का नवीनतम संस्करण, इसके प्रकाशन की तारीख से लागू होगा।

[सं. 6/1/2021-आर एंड डी (भाग 3)]

राजीव सक्सेना, संयुक्त सचिव

MINISTRY OF TEXTILES

ORDER

New Delhi, the 10th April, 2023

S.O. 1707(E).—In exercise of the powers conferred by sub-sections (1) and (2) of section 16 read with section 17 and sub-section (3) of section 25 of the Bureau of Indian Standards Act, 2016 (11 of 2016), the Central Government is of the opinion that it is necessary so to do in the public interest and after consulting the Bureau of Indian Standards, hereby makes the following Order, namely:-

1. **Short title and commencement.**— (1) This Order may be called the Protective Textiles (Quality Control) Order, 2022.
(2) It shall come into force on the **180 days after** its publication in the Official Gazette.
2. **Application** – This Order shall apply to goods or article specified in column (2) of the Schedule annexed to this Order, but shall not apply to such goods or article meant for export.
3. **Compulsory use of Standard Mark.** – The goods or article specified in column (2) of the said Schedule shall conform to the corresponding Indian Standard specified in column (3) thereof and shall bear the Standard Mark under a licence from the Bureau in accordance with Scheme-I of Schedule-II to the Bureau of Indian Standards (Conformity Assessment) Regulations, 2018.
4. **Certification and enforcement authority.** – The Bureau shall be the certifying and enforcing authority in respect of the goods or article specified in column (2) of the said Schedule.
5. **Penalty for contravention.** – Any person who contravenes the provisions of this Order shall be punishable in accordance with the provisions of the Bureau of Indian Standards Act, 2016 (11 of 2016).

SCHEDULE

Sl. No.	Goods or article	Indian Standard (IS)	Title of Indian Standard
(1)	(2)	(3)	(4)
1	Curtains and Drapes	IS 15741 : 2007	Textiles – Resistance to ignition of curtains and drapes - Specification
2	Upholstered composites used for non-domestic furniture	IS 15768 : 2008	Textiles - Resistance to ignition of upholstered composites used for non-domestic furniture – Specification
3	Protective clothing for firefighters	IS 16890 : 2018	Textiles - Protective Clothing for Firefighters – Specification
4	Protective gloves for firefighters	IS 16874 : 2018	Textiles - Protective Gloves for Firefighters - Specification
5	Protective clothing for industrial workers exposed to heat	IS 15748 : 2022	Textiles - Protective clothing for Industrial workers exposed to heat (excluding firefighters' and welders' clothing)
6	Clothing made of limited flame spread materials and material assemblies affording protection against heat and flame	IS 15742 : 2007	Textiles - requirements for clothing made of limited flame spread materials and material assemblies affording protection against heat and flame - specification
7	High visibility Warning Clothes	IS 15809 : 2017	High visibility warning clothes - Specification (first revision)
8	Protective Clothing for use in welding and allied processes	IS 16655 : 2017	Textiles - Protective clothing for use in welding and allied processes
9	Tactical 3 point sling	IS 16725 : 2018	Textiles - Tactical 3 point sling universal - Specification

10	Pouch for ammunition and grenades made of disruptive pattern nylon-66	IS 16726 : 2018	Textiles - Pouch for ammunition and grenades made of disruptive pattern nylon 6 6 - Specification
11	Bullet resistant jackets	IS 17051 : 2018	Textiles - Bullet resistant jackets - Performance requirements
12	Water-proof multipurpose rain poncho	IS 17286 : 2019	Textiles - Water-proof multipurpose rain poncho with convertibility as bivouac - Specification

Note : For the purposes of the Schedule, it is clarified that the latest version of Indian Standards established and published by the Bureau from time to time in accordance with the provisions of clause (17) of section 2 of the Bureau of Indian Standards Act, 2016 (11 of 2016), shall apply from the date of such publication.

[No. 6/1/2021-R&D (Pt.3)]

RAJEEV SAXENA, Jt. Secy.

File No. 6/1/2021-R&D(Pt.4) (Computer No. 53973)

461486/2023/R&D

रजिस्ट्री सं. डी.एल.- 33004/99

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भारत का राजपत्र

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
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वस्त्र मंत्रालय

आदेश

नई दिल्ली, 24 मई, 2023

का.आ. 2332(अ)—भारतीय मानक ब्यूरो अधिनियम, 2016 (2016 का 11) की धारा 17 और धारा 25 के उप-खंड (3) के साथ पठित धारा 16 के उप-खंड (1) और (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केंद्र सरकार की राय है कि ऐसा करना लोकहित में आवश्यक है और भारतीय मानक ब्यूरो से परामर्श करने के बाद, एतद्वारा निम्नलिखित आदेश करती है, नामतः-

- लघु शीर्षक और प्रारंभ.-(1) इस आदेश को प्रोटेक्टिव टेक्सटाइल्स (गुणवत्ता नियंत्रण) संशोधन आदेश, 2022 कहा जाएगा।
(2) यह सरकारी राजपत्र में इसके प्रकाशन की तारीख से लागू होगा।
- प्रोटेक्टिव टेक्सटाइल्स (गुणवत्ता नियंत्रण) आदेश, 2022 के पैरा 1 में, उप-पैराग्राफ (2) के स्थान पर, निम्नलिखित उप-पैरा को प्रतिस्थापित किया जाएगा, नामतः-

"(2) यह आदेश 7 अक्टूबर, 2023 से लागू होगा "

[फा. सं. 6/1/2021-आर एंड डी (भाग 3)]

राजीव सक्सेना, संयुक्त सचिव

नोट : मूल आदेश भारत के राजपत्र, असाधारण भाग II, खंड 3, उपखंड (ii) में दिनांक 10 अप्रैल, 2023 की अधिसूचना संख्या का.आ. 1707(अ) के तहत प्रकाशित हुआ था।

MINISTRY OF TEXTILES

ORDER

New Delhi, the 24th May, 2023

S.O. 2332(E).—In exercise of the powers conferred by sub-sections (1) and (2) of section 16 read with section 17 and sub-section (3) of section 25 of the Bureau of Indian Standards Act, 2016 (11 of 2016), the Central Government is of the opinion that it is necessary so to do in the public interest and after consulting the Bureau of Indian Standards, hereby makes the following Order, namely:-

1. **Short title and commencement.**—(1) This Order may be called the Protective Textiles (Quality Control) Amendment Order, 2022.

(2) It shall come into force from the date of its publication in the official Gazette.

2. In the Protective Textiles (Quality Control) Order, 2022, in paragraph 1, for sub-paragraph (2), the following sub-paragraph shall be substituted, namely :-

“(2) This order shall come into force on the 7th October, 2023.”

[F. No. 6/1/2021-R&D (Pt.3)]

RAJEEV SAXENA, Jt. Secy.

Note : The principal order was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (ii) vide notification number S.O. 1707(E) dated 10th April, 2023.

F.No.4 (3)/2012- L.I
Government of India
Ministry of Law and Justice
Legislative Department

Most Immediate

Shastri Bhawan, New Delhi,
29th June, 2012

OFFICE MEMORANDUM

Subject: Infirmities in the short-title of rules, regulation, bye-laws etc. – regarding.

The undersigned is directed to refer to Lok Sabha Secretariat's O.M. No. 38/15/(14)/COSL/2010 dated 9th May, 2012 on the above mentioned subject. The Lok Sabha Secretariat has observed therein that in the scrutiny of Rules, Regulations, etc, framed by Ministries, it is found that various infirmities such as non-tallying of year, non-indication of the year of making, amending the rules, long short-title, etc., continues to occur in the Rules/Regulations. The Secretariat has also stated therein that the Committee has been repeatedly drawing attention of the Ministries to these infirmities and has also made several recommendations, which are as follows:

- (1) (i) All rules should be given short-title.
- (ii) All amendments in rules should be given short titles. The title should show the serial number of the amendment and 'year' of making.
- (iii) All titles, besides being given in the body, should be given at the top also. (Para 44 of Third Report of 1st Lok Sabha)

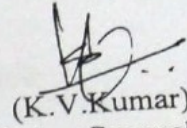
(2) The 'year' in the short title to all rules whether original or amended should conform to the 'year' of publication of the Gazette Notification. (Para 8.3 of Second report of 13th Lok Sabha)

(3) The short title should not be too long describing the entire content, rather than indicating the substance of the rules. (Para 4.3 of Fifth report of 14th Lok Sabha)

2. The Lok Sabha Secretariat has also mentioned therein that even after the due instructions were issued by the Ministry of Law and Justice (Legislative Department) to the Chief Controller of Printing and Stationary to make consequential changes in the short-title of the rules with regard to the year in which

the rule is made and the number of the amending rules, such infirmities still continues to occur in the Rules/Regulations.

3. In view of the above, you are requested to take note of the above mentioned recommendations of the Committee on Subordinate Legislation so that necessary consequential changes in the short-title of the rules with regard to year in which the rules are made and number of the amending rules are made/carried out and indicate correct year in the short title and avoid occurrence of such infirmities in the Rules/Regulations in future.



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'B' Wing, Nirman Bhawan,
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Copy for information and strict compliance:

All Ministries/Departments of Government of India

APPENDIX I

(Vide Para 4 of the Introduction of the Report)

SUMMARY OF RECOMMENDATIONS MADE IN THE THIRTY-SECOND REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

(SEVENTEENTH LOK SABHA)

Sl. No.	Reference to Para No. in the Report	Summary of Recommendations
1.	8	The Committee, thus, while expressing satisfaction, direct the Ministry to ensure that, as far as possible, Rules /Orders should be self-contained and should avoid use of vague expressions, whose form or purport require further elucidation to avoid unnecessary confusion and is interpretation, especially on account of deciding the date from which the provisions will be made effective. The Committee, therefore, recommend that while framing Rules/Orders, it should always be expedient on the part of the Ministry to be unequivocal and a clear date, with effect from which, the provisions of an Order shall come into effect should always be mentioned in an Order to be more specific and transparent.
2.	11	The Committee may, like to draw attention of the Ministry of Textiles to the oft repeated Recommendation made by the Committee that the year in the Short Title should invariably be in conformity with the 'year' of their publication in the Gazette of India so as to facilitate easy location of such 'Statutory Orders', especially in locating the Rules and Regulations from year-wise lists.

3.	12	<p>The Committee may also like to draw the attention of the Ministry towards the Recommendation made by the Committee, way back in 1972, when the Committee, in their Fifth Report of the Fifth Lok Sabha, while taking a serious view of the recurrence of such errors, had desired that the Legislative Department of the Ministry of Law and Justice should, in consultation with the Government of India Press, devise some procedure for making changes in the year of the Short title, especially in case of the Rules, which are sent by the Ministries towards the end of Year for Publication and get published in the next corresponding Year. Accordingly, the Ministry of Law and Justice had issued instructions to the Directorate of Printing and all Ministries/Departments of Central Government <i>vide</i> their OM No. 4(3)/2012-L.I. dated 29.06.2012 (Annexure-III). Since then the Committee have many times reiterated this Recommendation.</p>
4.	13	<p>It is, however, observed that the Ministry of Textiles, did not strictly adhere to the above Recommendation of the Committee in this regard as both the Notifications issued by the Ministry have mentioned the year 2022 in the Short title, whereas both the Notifications have been published in the Gazette of India in the year 2023. The Committee therefore may like to, draw attention of the Ministry towards the fact that, with the change in the manner of publishing Gazette Notifications from analog to digital, the precise time and year when the Gazette is published in the electronic mode assumes significance. The Committee, therefore, desire that the Ministry of Law and Justice (Legislative Department) should once again issue suitable instructions to the Department of Publication in the Ministry of Housing and Urban Affairs and all the Ministries/Departments of Government of India for making consequential changes in the</p>

		year of the Short title of such cases and avoid occurrence of such infirmities in the Rules, Regulations, Bye-laws etc. in future.
5.	14	Under the circumstances, the Committee, also recommend the Ministry of Textiles to scrupulously follow the oft repeated Recommendations of the Committee while framing Rules in future. The Committee also draw attention of the Ministry, to another oft repeated Recommendation of the Committee, as per which, a Corrigendum should be issued within 30 days from the date of publication of the Notification in Official Gazette, in cases where discrepancy in the year of the Publication occurs. The Committee, therefore, recommend that the Ministry to issue a Corrigendum within the specified time frame, rectifying the error in the Short Title of both the Notifications under reference. The Committee may like to be apprised of the conclusive action taken in the matter.

raised in the Memorandum No. 2 and submitted before the Committee for consideration and adoption.

7.

The Committee, thereafter, took briefing by the representatives of the Department of Economic Affairs in the Ministry of Finance.

***** Omitted portion of the Minutes are not relevant to this Report.**

3. After deliberations, the Committee adopted the above draft Report without any modification. The Committee also authorized the Chairperson to present the same to the House.

4. *** *** *** ***

5. *** *** *** ***

The Committee then adjourned.

***** Omitted portion of the Minutes are not relevant to this Report.**